

(S)

31.5.1991. Present : None present for the applicant.

Learned advocate Mr. B.R. Kyada  
for the respondent.

Neither applicant nor his advocate present.

The case is adjourned to 2nd July, 1991.

*Ani*

( R.C. BHATT )  
Judicial Member

*Phir*

( P.H. TRIVEDI )  
Vice Chairman

\*Ani.

6  
O.A./320/88

Date	Office Report.	ORDER
2.7.91		<p>Present : Mr.S.H.Asrani, learned counsel for the applicant.</p> <p>Mr.B.R.Kyada, learned counsel for the respondents.</p> <p>Mr.S.H.Asrani, learned counsel for the applicant requests for adjournment.</p> <p>Allowed. The case be posted on 3.7.1991, for final hearing.</p> <p><i>S. Santhana Krishnan</i> ( S. Santhana Krishnan ) Judicial Member</p> <p><i>P. H. Trivedi</i> ( P. H. Trivedi ) Vice Chairman</p> <p>AIT</p>

(2)

Date : Office Report

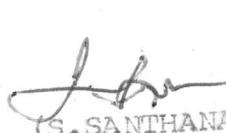
XXXXXX

30.7.1991

Present : Learned counsel Mr. S.H. Asrani  
for the applicant.Learned counsel Mr. B.R. Kyada  
for the respondents.

## O R D E R

Learned counsel Mr. S.H. Asrani for the applicant makes a statement that this matter had already been disposed of as withdrawn on 5.7.1991 and appears to be wrongly listed. We find from the record that this matter was disposed of before the Bench of this Tribunal consisting of Hon'ble Mr. P.H. Trivedi, Vice-Chairman as when he was, and Mr. S.Santhana Krishnan, Judicial Member. As the case of the applicant not substantiated, the application was regarded as withdrawn and statement made on 5.7.1991. The office has made erroneous endorsements in the office report column of the order dated 5.7.1991, The application has been disposed of as withdrawn, and should not have been therefore listed for final hearing.



(S. SANTHANA KRISHNAN)  
Member (J)



(M.M. SINGH)  
Member (A)

\*Ani.